

(Au) (TS)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.1175 of 1988

D.N. Sharma Applicant

Versus

Union of India through Director
General Quality Assurance and
Others. Opposite Parties.

Hon. Justice K.Nath, V.C.

No one is present on behalf of the applicant. There has been failure to make appearance earlier also on some of the dates as well. Shri N.B. Singh is present on behalf of the opposite parties.

2. It appears that the applicant was originally transferred from Kanpur to Bombay and thereafter from Bombay to Bhusawal. Shri N.B. Singh points out that the applicant has already joined in Bombay and therefore the transfer from Kanpur to Bombay has taken effect. He further points out that further transfer from Bombay to Bhusawal is within the zone of Bombay in respect of which the Tribunal of Allahabad has no jurisdiction.

3. The proceedings of 11.5.88 indicate that the applicant himself was prepared to carry out his transfer from Kanpur to Bombay and had requested that he may be allowed to join at Bombay. The Tribunal directed that the order of transfer of the applicant from Kanpur to Bombay be carried out. In respect of other part of the order i.e. of transfer from Bombay to Bhusawal an order of stay appears to have been passed. The proceedings of 22.5.89 show that the applicant had actually joined at Bombay. In this situation, there is substance in the

contention of the opposite parties that this Tribunal has no jurisdiction in the matter of further transfer of the applicant from Bombay to Bhusawal. In view of this feature of the case, this petition is dismissed as no more maintainable.

Ph

Vice Chairman

Dated the 20th October, 1989.

RKM